NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 101/2013 RT CP NO. 33/Chd/Pb2017

Aroma Chemical Industries.

...Petitioner.

Versus.

M/s A.S.T Paper Mills Limited.

...Respondent.

Present:

Ms. Manisha Garg, Advocate for petitioner.

Mr. Vishal Aggarwal, Advocate for respondent.

The parties have filed a Compromise Deed relating to the settlement reached between the parties in this petition and other two Company Petition Nos. 100/2013/RT CP No. 32/Chd/Pb/2017 and 102/2013/RT CP No. 34/Chd/ Pb/2017 listed for today. The said Compromise Deed has been taken on record and statements made by the Director of the respondent-company and the petitioner have been recorded.

In view of the above, learned counsel for the petitioner seeks to withdraw the instant petition with liberty to file a fresh petition in case the respondent fails to comply with the schedule of payment as per the compromise or if any of the cheque issued today is dishonoured. Dismissed as withdrawn with liberty aforesaid. The undertaking given by the respondent today shall form part of this order.

(Justice R.P.Nagrath) Member (Judicial)

Cd.1-

July 19, 2017.